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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA 164/89

22.07.1992

SHRI HARKESH SINGH

...APPLICANT

VS.

UNION OF INDIA & ORS.

...RESPONDENTS

CORAM :

HON'BLE SHRI J.P. SHARMA, MEMBER (J)

FOR THE APPLICANT

...NONE

FOR THE RESPONDENTS

...MS. NISHA SAHAI, PROXY
COUNSEL FOR SH.M.L. VERMA

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?

JUDGEMENT (ORAL)

(DELIVERED BY HON'BLE SHRI J.P. SHARMA, MEMBER (J))

The learned proxy counsel for the respondents stated that in this Original Application, the only grievance of the applicant was against the order dt. 10.1.1989. The learned counsel referred to para 4.9 wherein this order dt. 10.1.1989 has been superseded by the order dt. 11.1.1989 and the applicant has been allowed to continue in service. Thus the relief claimed by the applicant in this application regarding the quashing of the order dt. 10.1.1989 stands allowed. A copy of the order dt. 11.1.1989 has also been filed by the respondents on record. In view of this fact, the OA has become infructuous. The application is, therefore, dismissed as having become infructuous leaving the parties to bear their own costs.

J.P. SHARMA
(J.P. SHARMA)
MEMBER (J)
22.07.1992